

4. 358 items are reserved for exclusive procurement from MSEs.

The Details of Procurement during last three years (reported by CPSUs till 22nd November, 2016) are given below:

(Figures in ₹ crore)			
Year	Total Procurement	Procurement from MSEs (including SC/ST owned MSEs)	Procurement from MSEs owned by SC/ST
2013-14 (104CPSUs)	82535.55	12425.89	80.45
2014-15 (133CPSUs)	131766.86	15300.57	59.37
2015-16 (116 CPSUs)	131377.56	16911.20	90.28

Revival of MSMEs in Punjab

2521. SHRI SHWAIT MALIK: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether Government has taken steps to revive the Micro, Small and Medium scale industries in Punjab; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Ministry of Micro, Small and Medium Enterprises (MSME) has notified a Framework for Revival and Rehabilitation of Micro, Small and Medium Enterprises on 29.05.2015 to revive and rehabilitate sick MSMEs. RBI has carried out certain changes in the Framework to make it compatible with the existing regulatory guidelines and issued revised Framework to all Scheduled Commercial Banks on March 17, 2016. The revival and rehabilitation of MSMEs having loan limits upto ₹25 crore would be done in terms of these operating instructions. This framework is applicable to all parts of the country, including Punjab.

Formation of own import policies of oil PSUs

2522. SHRI K.R. ARJUNAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Government had cleared a proposal to grant Indian Oil Corporation, Bharat Petroleum and Hindustan Petroleum, the freedom to formulate their own crude oil import policies; and

- (b) if so, what is the rationale behind this?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) The Government has decided that Oil PSUs may formulate policies for import of crude oil in their best commercial interest and in accordance with the extent guidelines of the Central Vigilance Commission etc. This will facilitate diversification of source of procurement of crude oil and will ensure that sufficient quantity of required grade of crude oil is procured at economical price in a transparent manner.

Delay in providing gas connection by IGL

†2523. SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Ministry had received complaints about inordinate delays on part of IGL in providing gas connections at Government buildings in Lutyens Zone, Delhi;

(b) whether employees of IGL, Delhi provide satisfactory information at phone number reserved for complaints;

(c) whether one has to run from pillar to post at various offices of IGL while obtaining a gas connection/getting it disconnected for residences of Members of Parliament and is made to become a victim of mismanagement; and

(d) the details thereof and whether steps would be taken for making arrangements of all these works in the vicinity of Parliament House?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The Ministry of Petroleum and Natural Gas (MoP&NG) does not provide PNG connections directly to the customers in the country. M/s Indraprastha Gas Limited (IGL) has been authorized to develop City Gas Distribution (CGD) network in Delhi. As per the information provided by IGL Lutyens Zone of Delhi is a gas charged area and most of the bungalows and buildings are connected with gas pipeline of IGL.

(b) to (d) The service norms for new Piped Natural Gas (PNG) connections have been notified by the Petroleum and Natural Gas Regulatory Board (PNGRB) Regulations,

†Original notice of the question was received in Hindi.